

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3843 of 2020

Sample Pandey @ Sampul Pandey Petitioner (s)

Versus

The State of Jharkhand Opposite Party (s)

CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN

For the Petitioner(s) : Ms. Akanksha Anil, Advocate

For the State : Mr. Bir Vijay Pradhan, APP

2/Dated: 21st July, 2020

Heard through V.C.

2. As prayed for by the learned counsel for the petitioner the defects as pointed out by the office is ignored.
3. The instant application has been preferred by the petitioner for grant of regular bail in connection with Jorapokhar, P.S. Case No. 162 of 2017, corresponding to G.R. Case No. 4782 of 2017, registered under Sections 420, 467, 468, 471 of the Indian Penal Code and Section 25 (1-B) (a) of the Arms Act., pending in the court of learned J.M.F.C, Dhanbad.
4. It has been alleged that the petitioner being an employee of SIS security agency was possessing arm, license of which was fake.
5. Learned counsel for the petitioner submits that this petitioner is basically an employee of SIS security agency and the arm with license was provided by his employer for which he cannot be penalized. She further submits that the co-accused person has already been granted bail by this Court in B.A. No. 2844 of 2018. She lastly submits that petitioner is in jail custody since 15.02.2020.

6. Learned Addl. P.P. opposes the prayer for bail, but could not dispute the fact that the other co-accused person has already been granted bail by this Court.

7. Taking into consideration the aforesaid facts and also considering the fact that the co-accused person has already been granted bail, petitioner is directed to be released on bail. At present the petitioner shall be released on furnishing personal bail bond of Rs. 5,000/- (Five thousand only), thereafter when the lockdown period is over, the petitioner shall furnish bail bond of Rs. 10,000/- (ten thousand only) with two sureties of the like amount each to the satisfaction of learned J.M.F.C, Dhanbad, in connection with Jorapokhar, P.S. Case No. 162 of 2017, corresponding to G.R. Case No. 4782 of 2017, within a period of one month from the date of lifting of lockdown.

8. The petitioner shall appear on each and every date during trial before the learned trial court whenever the functioning of regular court begins till then the petitioner shall register his presence before the concerned police station fortnightly failing which the learned trial court shall be at liberty to cancel his bail.

9. With the aforesaid directions this bail application is allowed and disposed of.

(Deepak Roshan, J.)